

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

O.A.738/2001.

Dated this Wednesday the 24th Day of October, 2001.

Hon'ble Shri Justice B.N. Singh Neelam, Vice Chairman.

Shri V.A. Kerkar,
Working in the unit
AO(T-1)WI,
Mahanagar Telephone Nigam Limited,
Mumbai.
R/at : Akshay, B-403, Y.A.C. Nagar,
Kondivita Road, Marol,
Bombay - 400052.

.. Applicant.

{ By Shri K.K. Waghmare, Advocate }

Versus

1. Union of India, through
General Manager,
Mahanagar Telephone Nigam Ltd.,
Mahanagar Telecom Circle,
2nd floor, Telephone House,
Prabhadevi, Mumbai-400028.
2. Accounts Officer (Traffic-I),
Mahanagar Telephone Nigam Ltd.,
Tele Building, C.R. Marg,
Mumbai - 400 001.
3. Accounts Officer (Cash) (W-II),
Mahanagar Telephone Nigam Ltd.,
Goregaon Telephone Exchange Bldg.,
Mumbai - 400 062.

.. Respondents.

ORDER (ORAL)

{ Per : Justice B.N. Singh Neelam, Vice Chairman }


The applicant Shri V.A. Kerkar has filed this
O.A. under Section 19 of AT Act ^{of 1985} with a prayer that
the concerned respondent be directed to calculate and pay
the arrears of Pay and Allowances to the applicant
arising out of the crossing of efficiency bar and further
pay fixation. It is also claimed that the applicant is

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also liable for the payment of interest at the rate of 18% per annum on the amount of arrears. In all fairness, it has also been submitted that the applicant had filed numbers of representations such as on 12.4.2001, 8.5.2001, 16.5.2001 and 20.6.2001, copies of the same ^{are} filed in the O.A. and marked as Exhibit A-5, A-6, A-7 and A-8 respectively. The respondents are sitting tight and the representation/representations so filed have not yet been disposed of, hence this O.A.

2. Shri V.S. Masurkar, learned counsel for the respondent has submitted that the applicant has been paid all the dues so claimed and in that light this O.A. so filed has ^{no leg to} ~~not any~~ stand. Be that as it may, in the background of the facts discussed above, I hold ^{the} ~~a~~ view that this application ^{which is so disposed of} can be disposed of at this stage itself while hearing on the point of admission ^{by} giving directions to the Respondent No.3 as to look into the matter and dispose of the last representation dated 20.6.2001 so filed (Exhibit A-8) within a period of 2 months from the date of receipt of copy of the same by passing a speaking and reasoned order and as claimed if such payment are being made it will be open to Respondent No.3 to incorporate the same by giving opportunity to the applicant also to be heard with regard to the ^{settlement of} payment ~~said to have been made~~ so claimed in this application.

3. With these directions and observations, this O.A. stands disposed of, with no separate order as to costs.


(B.N. Singh Neelam)
Vice Chairman.